

Central Administrative Tribunal,  
Allahabad.

Registration T.A.No.1535 of 1987  
Atam Prakash Vij ... Petitioner

vs.  
Union of India & others ... Respondents.

Hon.D.S.Misra,AM  
Hon.G.S.Sharma,JM

This writ petition under Art.226 of the Constitution of India has been received from the Lucknow Bench of High Court of Judicature at Allahabad u/s.29 of the Administrative Tribunals Act No.XIII of 1985. Both the parties have stated <sup>1</sup> agreed that the claim of the petitioner has been settled out of Court and the case has now become infructuous. The petitioner has specifically moved an application to dismiss his petition as not pressed.

2. The petition is accordingly dismissed as not pressed without any order as to costs.

*Sharma*  
JM

*Shm*  
AM

Dated: 4.11.1988.